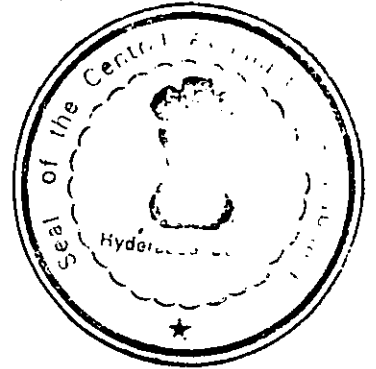


CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH
MA-616/00 in MA-275/99

Date: 22-7-2000

Between:-

1. Union of India rep. by the
Secretary to Government,
Ministry of Defence, New Delhi.
2. The Chief Engineer,
Southern Command, Pune.
3. Garrison Engineer (Airforce),
Military Engineer Services,
Bidar-585 401.
4. The Command Works Engineers (Airforce),
Aidpost, Secunderabad-500 003.
5. The Garrison Engineer,
Military Engineer Services,
Golconda, Hyderabad-500 008.



... Ap Pleanta.

And

Shri Y.S. Janardhan

... Respondent.

Counsel for the Applicant: Mr. P. Balgunda Rao, B.A.

Counsel for the Respondent: Mr. Giva, Advocate.

ORDER

HON'BLE MR. JUSTICE D.H. NAGI, VICE CHIEF JUDGE
HON'BLE SHRI R. RAMAKRISHNAiah, MEMBER(A).

Hon'ble Tribunal made the following order:-

Grant Mr. P.P. Balgunda Rao for the Misc. Applicant
and Mr. Givina Prasad for Mr. Giva for the Respondent
in the M.A.

The learned counsel for the Respondent in the
M.A. leaves to the Bench to decide the extension of /
Hence, the time to is extended upto 15-8-2000.

No further extension of time will be given
if it is not implemented by that time, the Respondent
in the O.A. will be liable for further action.

03/
07.000

प्रमाणित प्रति

CERTIFIED TRUE COPY

कम संख्या MA-616/2000
CASE NUMBER 007-275/99

निर्णय का तिथि
DATE OF DECISION 28.7.2000
इति तथ्या का तिथि
COPY MADE READY ON 21.8.2000

प्र. वसि प्रसाद, ज. न. न. न. अधिकारी
Section Officer Court Officer
के द्वारा जारी किया जाय करण
Central Administrative Tribunal
हैदराबाद बेंच
HYDERABAD BENCH.